

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/894(MB)2023

IN THE MATTER OF

First Impression Corporate Services
Private Limited

VS

SSK INFOTECH PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Mr. Aakash Sinha (PH)
For the Respondent: Adv. Aalisha Sharma (PH)

ORDER

Both the Ld. Counsels submit that the parties have virtually settled the matter and they are in the process of reconciliation of accounts. The Ld. Counsel for the respondent has brought in Court the Demand Draft No. 007859 dated 24.04.2024 amounting Rs. 20 Lakhs. The Demand Draft is handed over to the Ld. Counsel for the petitioner in Court. The photocopy of the Demand Draft is taken on record. The Ld. Counsels for the parties are granted one last opportunity to come back with resolution of the matter. Both the Ld. Counsels jointly request for taking up the matter in the first week of the June. In view of the request made, adjourned to **06.06.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)